

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:178
ANSWERED ON:01.08.2011
CENTRALLY SPONSORED SCHEME FOR POST MATRIC SCHOLARSHIP
Thakor Shri Jagdish

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has implemented 100 per cent centrally sponsored scheme for post matric scholarship for Scheduled Castes (SCs) students;
- (b) if so, the details thereof;
- (c) whether the Government of Gujarat has requested for reformulation of this scheme; and
- (d) if so, whether the Government has considered the request of the Government of Gujarat; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK)

(a) and (b): Centrally Sponsored `Post-matric Scholarship Scheme for SC students` provides 100% Central assistance to States /UTs over and above their committed liability, for providing financial assistance to SC students studying at post matriculation or post-secondary stage to enable them to complete their education. The financial assistance includes maintenance allowance, reimbursement of non-refundable compulsory fee, Book Bank facility and other allowances. The level of Committed Liability of respective State Governments/Union Territory Administrations for a year is equivalent to the level of actual expenditure incurred by them under the Scheme during the terminal year of the last Five Year Plan Period. The North-Eastern states are exempted from the concept of committed liability.

(c) to (e): Government of Gujarat has not made any request for comprehensive reformulation of the Scheme. However, the Scheme has been revised w.e.f. 01.07.2010. The revision includes changes in (i) income ceiling from Rs. 1.00 lakh p.a. to Rs. 2.00 lakh p.a.; (ii) rates of maintenance and other allowances; and (iii) rationalisation of grouping of courses.

Government of Gujarat had, however, earlier made a limited request for exemption from the concept of `committed liability`. It has been decided that the additional financial liability arising on account of revision of Scheme w.e.f. 01.07.2010 shall be passed on to the States/UTs at the end of the XII Five Year Plan (w.e.f. 01.04.2017) and not at the end of the XI Plan.